

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Appeal No. 20 of 2025

In the matter of

Bahadur Ke Textile & Knitwear Association

..... Applicant

V/s

Punjab Pollution Control Board and another

..... Respondent

Reply by way of affidavit of Er. Gurmit Singh, Environmental Engineer,
Regional Office-3, Ludhiana on behalf of respondent Punjab Pollution Control Board.

I, the above-named deponent, do hereby solemnly affirm and state as
under:

RESPECTFULLY SHOWETH

Preliminary submissions

1. That the Bahadur Ke Textile and Knitwear Association, Bahadur Ke Road, Ludhiana (15 MLD CETP), has filed the present appeal u/s 16 (C) read with section 18 of the National Green Tribunal Act, 2010 and read with section 33-B (C) of the Water (Prevention and Control of Pollution) Act, 1974 against the order dated 08.01.2025 passed by the Punjab Pollution Control Board for imposition of Environmental Compensation with a prayer to set aside the impugned notice dated 17.12.2024 to issue directions under section 33-A read

with letter dated 10.01.2025 imposing Environmental Compensation vide order no. 03 dated 08.01.2025. A prayer has been made to grant interim stay in the case.

2. That briefly submitted the competent authority namely the Chairman, Punjab Pollution Control Board has passed an order bearing no. 03 dated 08.01.2025 for imposing of Environmental Compensation upon appellant common effluent treatment plant of 15 MLD capacity installed at Bahadur Ke Road, Dyeing Complex, Ludhiana for violation of provisions of the Environmental Laws. The order bearing no. 03 dated 08.01.2025 has been conveyed to the Chairman, Bahadur Ke Textile & Knitwear Association (SPV), C/o M/s Adinath Dyeing & Finishing Mills, Bahadur Ke Road, Dyeing Complex, Ludhiana by the Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana vide letter no. 148 dated 10.01.2025.
3. That by passing of the detailed order bearing no. 03 dated 08.01.2025 (conveyed to the appellant vide letter no. 148 dated 10.01.2025), the Chairman, Punjab Pollution Control Board has imposed Environmental Compensation amounting to Rs. 3,73,57,500/- (Rs. Three Crore Seventy-Three Lac Fifty-Seven Thousand Five Hundred only) upon 15 MLD CETP for violation of the provisions of the environmental laws in accordance with the formula and methodology evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board.
4. That vide the said order no. 03 dated 08.01.2025, the Environmental Compensation amounting to Rs. 3,73,57,500/- (Rs. Three Crore Seventy-Three Lac Fifty-Seven Thousand Five Hundred only) was imposed for the period of violation of 1504 days from 07.08.2020 (date of commissioning of 15 MLD CETP) to 18.09.2024 (date of hearing before the competent authority), as per the following details:

$$EC = PI \times N \times R \times S \times LF$$

PI = Violation under Water Act, 1974 by red category unit = 32

N = Number of days = 1504 (07.08.2020 to 18.09.2024)

R = A factor in Rupees = 500 (Large Scale red category project)

S = Large Scale project = 1.5

-3-

LF = Municipal Corporation i.e. Ludhiana having population between one million to five million = 1.25

EC = $32 \times 1504 \times 500 \times 1.5 \times 1.25 = \text{Rs. } 4,51,20,000/-$ (Rs. Four Crore Fifty-One Lac Twenty thousand only).

5. That it is relevant to mention here that the Board has earlier imposed Environmental Compensation upon the SPV of 15 MLD CETP amounting to Rs. 77,62,500/- (Seventy-Seven Lac Sixty-Two Thousand Five Hundred Only) vide order no. 335 dated 04.10.2022 for the period of violation from 25.09.2021 to 19.04.2022. The amount of Rs. 77,62,500/- (Seventy-Seven Lac Sixty-Two Thousand Five Hundred Only) was recovered by the Board from Bank Guarantee of the appellant.
6. That the amount of Environmental Compensation of 77,62,500/- (Seventy-Seven Lac Sixty-Two Thousand Five Hundred Only) was deducted from the total amount of Environmental Compensation of Rs. 4,51,20,000/- (Rs. Four Crore Fifty-One Lac Twenty thousand only) at the time of passing the order no. 03 dated 08.01.2025 and the balance amount of Rs. 3,73,57,500/- (Three Crore Seventy-Three Lac Fifty-Seven Thousand Five Hundred only) was directed to be paid to the Board by the SPV of 15 MLD CETP.
7. That the SPV of 15 MLD CETP is liable to pay Environmental Compensation amounting to Rs. 3,73,57,500/- (Three Crore Seventy-Three Lac Fifty-Seven Thousand Five Hundred only) to the Punjab Pollution Control Board for the violation of the environmental laws.

Reply on merits

1. That the contents of para no. 01 of the appeal need no reply.
2. That the contents of para no. 02 of the appeal need no reply.
3. That the contents of para no. 03 of the appeal need no reply.
4. That the contents of para no. 04 of the appeal are a matter of record. The contents of preliminary submissions may kindly be read as part of reply to the contents of this para of the appeal.



5. That the contents of para no. 05 of the appeal are denied being incorrect that the notice and letters have been issued by the Board in blatant violation of the Directions dated 09.12.2024 and 23.12.2024 of the Hon'ble National Green Tribunal in Appeal No. 48 of 2024.
6. That the contents of para no. 06 of the appeal are admitted to the extent that the Central Pollution Control Board has carried out inspection of the Common Effluent Treatment Plant 15 MLD on 24.12.2024. The remaining contents of this para relating to report dated 26.12.2024 given by Sophisticated Analytical Instruments Laboratories Societies, Patiala are denied for want of knowledge. However, it is submitted that the Central Pollution Control Board has placed on record the copy of the analysis report of the samples of effluent (15 MLD CETP) drawn on 24.12.2024 and tested by the Central Pollution Control Board laboratory before the Hon'ble National Green Tribunal on 19.03.2025 and the analysis report has shown the failure of samples.
7. That the Punjab Pollution Control Board has given its version but at the same time the Punjab Pollution Control Board is bound by the directions issued by the Central Pollution Control Board under section 18 (1) b of Water (Prevention and Control of Pollution) Act, 1974.
8. That in reply to the contents of para no. 08 of the appeal it is submitted that the appellant CETP was afforded an opportunity of hearing before the Chairman of the Punjab Pollution Control Board on 18.09.2024 with regard to the notice to issue directions under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974. The hearing on 18.09.2024 before the Chairman of the Board was attended by Sh. Lalit Jain, Director and Sh. I.K. Kapila, Advocate on behalf of the appellant Bahadur Ke Textile & Knitwear Association. After hearing the officers of the Board, the representatives of the Bahadur Ke Textile & Knitwear Association and considering the material facts, the Chairman of the Board has decided to carry out the following actions:
 - a) To calculate the Environmental Compensation since the start of CETP considering continued violations being committed by the SPV by way of discharging its effluent into the Buddha Nallah in violation of the conditions of Environmental Clearance granted

by the Ministry of Environment, Forest and Climate Change by adjusting the period/amount of the EC already imposed by the Board and deposited by the SPV.

- b) To process the consent application of the SPV pending with the Board, immediately on merits.

The proceedings of the hearing held on 18.09.2024 were conveyed to the Chairman and Director of Bahadur Ke Textile & Knitwear Association, Ludhiana by the Board vide letter no. 5798-99 dated 25.09.2024 and a copy of the same is enclosed as **Annexure – A**. The Environmental Compensation as such was imposed by the Competent Authority of the Board by passing an order bearing no. 03 dated 08.01.2025.

9. **Brief Facts: Reply thereof**

- 9.1 That the contents of para no. 9.1 are a matter of record.
 9.2 That the contents of para no. 9.2 are a matter of record.
 9.3 That the contents of para no. 9.3 are a matter of record.
 9.4 That the contents of para no. 9.4 are a matter of record
 9.5 That in reply to the contents of para no. 9.5 it is submitted that the appellant has intentionally not enclosed the terms and conditions (General and Special Conditions) with the true copy of the Consent to Operate dated 11.09.2020. Some of the special conditions are reproduced below:

"1. The SPV shall comply with all the terms and conditions of the meeting of the Appraisal Committee of MoEF&CC held on 18-03-2016.

2. The SPV shall comply with the conditions/stipulations imposed by the Ministry of Environment, Forest & Climate Change (MoEF&CC) while granting the Environmental clearance vide no. 10-119/2011-IA-III dated 08.12.2014 for the project.

5. The SPV shall comply with all the discharge parameters prescribed by the Board from time to time i.e., pH@ 6.5-8.5, BOD @ < 10 mg/l, COD @ < 50 mg/l, TSS @ < 10 mg/l,

-6-

Chromium @ Nil, Sulphide @ 0.01mg/l, TDS @ 2100 ppm, Oil & grease @ nil, Phenolic Compound @ Nil, SAR @ 7, RSC @ 3 mg/l and Bio-Assay @ 90 % survival of fish after 96 hours of 100% effluent."

A copy of Consent to Operate issued by the Board with terms and conditions under the Water (Prevention and Control of Pollution) Act, 1974 is enclosed as **Annexure – B**. The appellant has failed to comply with the conditions of the Consent to Operate.

- 9.6 That the contents of para no. 9.6 of the appeal are a matter of record. The appellant however has intentionally not enclosed the terms and conditions (General and Special Conditions) with the true copy of the Consent to Operate which was renewed by the Board. In the renewal of consent following additional conditions were imposed:

- "1. It shall complete its up-gradation/ improvement in its CETP, within one month so as to achieve the effluent standards as per DPR.*
- 2. SPV shall carry out study in two of its units as demo for reduction in the TDS parameter at the outlet of CETP, so that the same may be replicated in the other units. This study should also be completed, within one month. All other contents shall remain unchanged. This letter shall remain appended with the original consent issued to SPV for operation of CETP 15 MLD under the Water (Prevention & Control of Pollution) Act, 1974."*

 A copy of the Consent to Operate renewed by the Board is enclosed as **Annexure – C**.

- 9.7 That the contents of para no. 9.7 of the appeal are a matter of record.
- 9.8 That the contents of para no. 9.8 of the appeal are denied being incorrect. The Hon'ble National Green Tribunal, however has passed an order dated 04.11.2024 in Appeal No. 40 of 2024 (50MLD CETP) and Appeal No. 41 of 2024 (40 MLD CETP) to the effect that till the next date of hearing no

coercive steps in pursuant to the impugned order will be taken subject to compliance of environmental norms and clearance conditions.

9.9 That in reply to the contents of para no. 9.9 of the appeal, the relevant extract of para no. 10 and 11 of the order dated 09.12.2024 passed by this Hon'ble Tribunal in Appeal No. 48 of 2024 is reproduced below for kind perusal and reference:

"10. In the other two appeals wherein the interim order has been passed, there is a clear Environmental Clearance (EC) condition that there will be no discharge of effluent/treated water in Buddha Nallah. In the present appeal, Counsel for the Appellant has referred to the EC dated 08.12.2014 wherein the specific condition no. (iv) requires the proponent to maintain zero discharge. The EC condition is binding. Hence, by way of interim order, we direct that till the next date of hearing no coercive steps in pursuance to the impugned order will be taken, subject to compliance with environmental norms and clearance conditions. We clarify that non-adherence to the specific condition of maintaining zero discharge is non-compliance with the environmental norms.

11. Counsel for the Appellant submits that PPCB has issued order permitting them to discharge in the Buddha Nallah but he could not point out how PPCB has passed such an order contrary to the EC conditions. Member Secretary, PPCB is required to file an affidavit as to how contrary to the EC conditions such permission has been granted."

9.10 That in reply to the contents of para no. 9.10 of the appeal, it is submitted that there is no contravention of the order dated 09.12.2024 of the Hon'ble National Green Tribunal by the Punjab Pollution Control Board. In reply it is submitted that the order dated 09.12.2024 was passed by this Hon'ble Tribunal subject to the compliance with environmental norms and clearance conditions and it was clarified that non-adherence to the specific condition of

7.

maintaining zero discharge is non-compliance with the environmental norms. In view of these facts of the case, notice to issue directions was issued by the Board with an opportunity of hearing before the Competent Authority but no coercive action was taken by the Board against the appellant.

- 9.11 That the contents of para no. 9.11 of the appeal are admitted to the extent of reply dated 18.12.2024 given by the appellant to the Board wherein request for withdrawal of directions dated 25.09.2024 issued to the SPV of 15 MLD CETP was made.
- 9.12 That the contents of para no. 9.12 of the appeal relating to the order dated 23.12.2024 of this Hon'ble Tribunal are a matter of record.
- 9.13 That the contents of para no. 9.13 of the appeal relating to reply dated 06.01.2025 of the appellant are a matter of record.
- 9.14 That the contents of para no. 9.14 of the appeal are a matter of record.
- 9.15 That in reply to the contents of para no. 9.15 of the appeal, it is submitted that the appellant CETP was afforded an opportunity of hearing before the Chairman of the Punjab Pollution Control Board on 18.09.2024 with regard to the notice to issue directions under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974. The hearing on 18.09.2024 before the Chairman of the Board was attended by Sh. Lalit Jain, Director and Sh. I.K. Kapila, Advocate on behalf of the appellant Bahadur Ke Textile & Knitwear Association. After hearing the officers of the Board, the representatives of the Bahadur Ke Textile & Knitwear Association and considering the material facts, the Chairman of the Board has decided to carry out the following actions:
- a) To calculate the Environmental Compensation since the start of CETP considering continued violations being committed by the SPV by way of discharging its effluent into the Buddha Nallah in violation of the conditions of Environmental Clearance granted by the Ministry of Environment, Forest and Climate Change by adjusting the period/amount of the EC already imposed by the Board and deposited by the SPV.

- b) To process the consent application of the SPV pending with the Board, immediately on merits.

A copy of the proceedings of the hearing held on 18.09.2024 conveyed to the appellant vide letter no. 5798-99 dated 25.09.2024 has already been placed on record as **Annexure -A**. There is no violation of order dated 09.12.2024 and 23.12.2024 of this Hon'ble Tribunal as alleged by the appellant in this para of the appeal.

- 9.16 That the contents of para no. 9.16 of the appeal relating to the minutes of the hearing held on 07.01.2025 as conveyed to the appellant vide letter no. 254-55 dated 17.01.2025 are a matter of record.
- 9.17 That the contents of para no. 9.17 of the appeal are denied being incorrect that any arbitrary action has been taken by the Board in violation of the orders of this Hon'ble Tribunal as well as the principles of natural justice.

10. **Grounds: Reply thereof**

- A. That the contents of para 'A' of the grounds are wrong hence denied that the Board has imposed Environmental Compensation vide order no. 03 dated 10.01.2025 in blatant violation of the order dated 09.12.2024 and 23.12.2024 of this Hon'ble Tribunal in Appeal No. 48 of 2024. Appropriate reply has already been given in para no. 08 of the reply on merits and para no. 9.15 of the brief facts.
- B. That the contents of para 'B' of the grounds are repetition of the facts already mentioned in the appeal to which reply has been given by the Board in para no. 06 on merits. The same may kindly be read as part of reply to the contents of para 'B' of the grounds.
- C. That in reply to the contents of para 'C' of the grounds, the reply given to the contents of para 'A' of the grounds above may kindly be read.
- D. That the reply given in para 'A' of the grounds above may kindly be read as reply to the contents of para 'D' of the grounds.
- E. That the reply given in para 'A' of the grounds above may kindly be read as reply to the contents of para 'E' of the grounds.

- F. That the contents of para 'F' of the grounds are a repetition of the facts to which the Board has already given reply in para 9.5 of the reply of brief facts.
- G. That the contents of para 'G' of the grounds are denied being incorrect. The Environmental Compensation has been imposed upon the appellant for violation of the provisions of the Environmental Laws and the details are given in order no. 03 dated 08.01.2025 passed by the Competent Authority of the Board.
- H. That in reply to para 'H' of the grounds, it is submitted that the Punjab Pollution Control Board has given its version but at the same time the Punjab Pollution Control Board is bound by the directions issued by the Central Pollution Control Board under section 18 (1) b of Water (Prevention and Control of Pollution) Act, 1974.
- I. That the contents mentioned in para 'I' of the grounds are to be adjudicated by this Hon'ble Court.
- J. That the contents of para 'J' of the grounds relating to the Judgment of the Hon'ble Supreme Court of India are a matter of record.
- K. That in reply to the contents of para 'K' of the grounds, following reply may kindly be read.
- a) The Hon'ble Supreme Court has considered the concept of Polluter Pays Principle in Indian Council for Enviro Legal Action and other v/s Union of India and Others (1996) 3 SCC 212 para 16; Vellore Citizens Welfare Forum v/s Union of India (1996) 5 SCC 647 para 12-18 and held that Polluter Pays Principle is accepted principle and part of environmental law of the Country even without specific statute.
 - b) The Hon'ble National Green Tribunal was established under the provisions of the National Green Tribunal Act, 2010.
 - c) According to the provisions of the section 19 of the National Green Tribunal Act, 2010, the Tribunal shall not bound by the procedure laid down by the Code of Civil Procedure, 1908 but shall be guided by the principles of natural justice. The Tribunal shall have the power to regulate its own procedure. The Tribunal shall also not

bound by the rules of evidence contained in the Indian Evidence Act. However, for the purpose of discharging its functions, the Tribunal shall exercise powers of the Civil Court as prescribed under Civil Procedure Code.

- d) According to Section 20 of the National Green Tribunal Act, 2010 the Tribunal shall apply the principles of Sustainable Development, precautionary Principle and the Polluter Pays Principle while passing any other, decision or award.
- e) In the exercise of its powers and performance of its functions under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, the State Pollution Control Boards are empowered under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 to issue any directions in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with the directions issued by the Board.
- f) The Hon'ble National Green Tribunal (NGT) through its various orders / Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application No. 593 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2018, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) to lay down the methodology to assess and recover compensation for not setting up of ETP, CETP, STP for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. On the directions of Hon'ble NGT dated 03.08.2018 in the matter of OA No. 593/2017 (WP (CIVIL) No 375/2012, Paryavaran Suraksha Samiti &Anr. Vs. Union of India &Ors, the CPCB has prepared Methodology for Assessing Environmental

27

Compensation. The Methodology prepared by CPCB has been accepted by the Hon'ble National Green Tribunal vide orders dated 28.08.2019 in same case.

- g) The formula/methodology framed by CPCB and accepted by National Green Tribunal is being followed by the State Pollution Control Boards including the Punjab Pollution Control Board for imposition of EC on the units violating environmental norms.
- h) The Punjab Pollution Control Board has drawn powers from the judicial pronouncement of the Hon'ble Supreme Court of India, the Hon'ble National Green Tribunal and statutory provisions mentioned above for the imposition and recovery of Environmental Compensation from the defaulters of pollution.

LIMITATION

11. That the contents of para no. 11 of the appeal are a matter of record.

PRAYER FOR INTERIM RELIEF

12. That the contents of para no. 12 of the appeal are denied being incorrect that there is a prima facie case against the respondents and there is balance of convenience in favor of the appellant. Prima-facie, the case is not against the respondent and no balance of convenience lies in favor of the appellant. No ground is made out to set aside the order passed by the Board for imposition of Environmental Compensation upon the appellant. The appropriate reply has already been given by the respondent Punjab Pollution Control Board in the preceding paragraphs of the present reply.
13. That the contents of para no. 13 of the appeal are wrong hence denied. No irreparable harm or injury will be suffered by the appellant.

PRAYER

14. It is, therefore, prayed that the present appeal filed by the appellant to set aside the notice dated 17.12.2024, letter dated 10.01.2025 for imposition of Environmental Compensation amounting to Rs. Rs. 3,73,57,500/- (Three

Crore Seventy-Three Lac Fifty-Seven Thousand Five Hundred only) vide order no. 03 dated 08.01.2025 in respect of CETP of 15 MLD capacity may kindly be dismissed.

Date: 04-04-2025

Place: Ludhiana

Deponent



(Gurmit Singh)

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-3, Ludhiana

(On behalf of Punjab Pollution Control Board)

Verification:

Verified that the contents of paragraphs 1 to 7 of the preliminary submissions and that of paragraphs 1 to 8 of the reply on merits, paragraph 9 and sub-paragraph 9.1 to 9.17 of the reply of brief facts, grounds mentioned in paragraph 10, sub-paragraph A to K, reply to limitation in paragraph 11, reply to prayer for interim relief in paragraph 12 and 13 and reply to prayer in paragraph 14 by way of affidavit are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed or suppressed therein.

Deponent



(Gurmit Singh)

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-3, Ludhiana

(On behalf of Punjab Pollution Control Board)

Date: 04-04-2025

Place: Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/5398-99

Recd.

Dated 02/09/24

To

- 1) The Chairman,
Bahadur Ke Textile & Knitwear Association (SPV),
C/o M/s Adinath Dyeing & Finishing Mills, Bahadurke Road,
Dyeing Complex, Ludhiana.
- 2) The Director,
Bahadur Ke Textile & Knitwear Association (SPV),
C/o M/s Shri Balaji Finishing Mills, Bahadurke Road,
Dyeing Complex, Ludhiana.

Sub: Proceedings of the personal hearing given by Chairman of the Board on 18.09.2024 w.r.t notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

The following were present:

On behalf of PPCB

Er. G.S. Majithia, Member Secretary

Er. Pardeep Gupta, CEE, Ludhiana

Er. Kuldeep Singh, SEE, ZO-2, Ludhiana

Er. Nikhil Gupta, EE, ZO-2, Ludhiana

On behalf of SPV

Sh. Lalit Jain, Director

Sh. I.K. Kapila, Advocate, Hon'ble Supreme Court of India

Environmental Engineer, Zonal Office-2, Ludhiana brought out that Bahadur Ke Textile Knitwear Association (SPV for CETP) has installed and is operating the Common Effluent Treatment Plant (CETP) of capacity 15 MLD for treatment of waste water from the cluster of textiles dyeing industries located at Bahadur Ke Road in Ludhiana.

Earlier the SPV was granted consents to operate under Water (Prevention and Control of Pollution) Act, 1974 vide no. CTOW/Renewal/LDH3/2022/18251904 dated 05.07.2022 and Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/LDH3/2023/20380901 dated 25.01.2023, to operate the CETP of capacity 15 MLD for the treatment of effluent generated from dyeing industries located at Bahadurke Road, Ludhiana, both the consents had expired on 01.01.2023 and 31.03.2024 respectively.

Since the inception and commissioning, the SPV of 15 MLD capacity is being pursued by the Board from time to time for the compliance of the provisions of environmental laws especially the Water (Prevention and Control of Pollution) Act, 1974 by way of issuing notices, requests, reminders and affording of opportunities of hearing before the Competent

Authority. The officers of the Board are also carrying out the monthly monitoring of the Common Effluent Treatment Plant since the commissioning of the CETP.

The SPV, BKTKA was given personal hearing before the Chairman of the Board on 16.06.2023 u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 for non-achievement of effluent discharge standards at final outlet of CETP-15 MLD. After hearing the representations of the SPV and the officers of the Board and considering the relevant facts of the case, the Chairman of the Board has decided as under:

1. SPV shall submit a time bound proposal for up-gradation and augmentation of the CETP along with PERT Chart so as to achieve the prescribed standards as well as the standards as mentioned in the DPR appraised at the time of approval of financial aid received from, the Government for this CETP, within 30 days.
2. SPV shall submit a time bound proposal for 2nd Phase of up-gradation of CETP to ZLD along with PERT Chart as per the condition of Environmental Clearance granted by MoEF&CC, within 30 days.
3. SPV shall take all necessary measures to reduce the concentration of various pollutants at source including pretreatment in the member units wherever required so as to meet with inlet standards of DR at CETP and issue necessary directions to this effect to the member units.
4. Till the up-gradation of CETP, SPV shall operate the existing CETP with best of its ability, adequately and efficiently so as to achieve the prescribed standards.
5. SPV shall also work on the removal of colour at the final outlet of the CETP to achieve the desired standards as well as to the visual satisfaction.
6. SPV shall submit the performance bank guarantee of remaining amount after deduction of the EC i.e. $(2,40,00,000 - 77,62,500 = 1,62,37,500)$ of Rs. 1,62,37,500/-, within 15 days.
7. SPV shall get installed SCADA enabled flow meters with all the member units at intake supply (submersible pumps / MC supply / other sources) having connectivity with the Online Monitoring System of CETP and access to Punjab Pollution Control Board, within one month to ensure that no bye-pass of effluents is being operated by them. Till the installation of online meters, the industry shall must have EMF or mechanical meter at intake supply for which record is to be maintained on day to day basis.
8. SPV shall provide flow meter, CCTV cameras and Online Monitoring Mechanism at its final outlet leading to Buddha Nallah, within one month.
9. Environmental Compensation for the period of 20.04.2022 to 11.05.2023 (date of last sampling) shall be Imposed on the SP for not operating the CET properly and efficiently resulting in non-achievement of results. Regional Office-3, Ludhiana to calculate the amount of Environmental Compensation and obtain necessary approvals.

10. Legal action against the SPV (CETP 15 MLD, Bahadur Ke Road, Ludhiana) and its Directors (M/s Bahadur Ke Textile & Knitwear Association (SPV) as well as CETP operator be initiated in the Competent Court of Jurisdiction.

The SPV has not complied with the decisions of the hearing mentioned above from serial no.1 to serial no. 06 as the SPV has neither submitted any proposal to adopt ZLD nor submitted bank guarantee of remaining amount after deduction of the EC.

The CETP of capacity 15 MLD installed at Bahadurke Road, Ludhiana for the treatment of effluent generated from the dyeing industries of Bahadurke cluster is fully operational since July 2020 and CETP is being regularly monitored by the Board on monthly basis. The CETP has failed to achieve the stringent discharge standards prescribed by the Board for the CETP since its commissioning.

The SPV had applied for renewal of consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and accordingly, CETP 15 MLD was visited by officer of the Board on 11.04.2024 and it was observed as under:

1. CETP was in operation for the treatment of effluent generated from the member dyeing industries. DAF was also in line and operational.
2. CETP had recently added 03 new sludge de-watering machines alongwith 02 existing sludge centrifuge pumps and these newly installed 03 machines were in operation and existing 02 were in standby mode.
3. The recently added 01 wood fired boiler of capacity 01TPH with cyclone separator as an APCD alongwith steam paddler drier was also in operation.
4. During visit effluent was collected and sent to the Board's lab for analysis, as per the analysis report CETP is achieving the discharge standards prescribed by the MoEF&CC except one parameter i.e. TDS but it has failed to achieve stringent discharge standards prescribed by the Board.
5. CETP is complying with the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

The SPV has failed to comply with the decisions taken during the personal hearing dated 16.06.2023 and to achieve stringent effluent discharge standards. Thus, the SPV was found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

The SPV was granted Environmental Clearance vide MoEF&CC letter dated 08.12.2014 for the establishment of CETP based on Zero Liquid Discharge (ZLD). Thereafter a follow up meeting of Appraisal Committee on CETP was held in the MoEF&CC on 03.03.2016 and during the meeting it was decided that the SPV shall install CETP based on conventional treatment method in 1st phase and may adopt ZLD in 2nd phase. Minutes of the said meeting

were issued vide MoEF&CC letter dated 18.03.2016, but the SPV has not submitted any proposal till date to adopt 2nd phase i.e. ZLD.

The SPV has filed appeals before the Appellate Authority-cum-Secretary to Government of Punjab, Department of Science Technology and Environment against following decisions of the Board:

1. Imposition of EC amounting to Rs. 01 crore to the SPV vide minutes of meeting dated 08.10.2021.
2. Imposition of EC amounting to Rs. 77.625 Lacs to the SPV vide Board's no. 335 dated 4.10.2022
3. Against the decision of the Board to obtain Performance Bank Guarantee of Rs. 2.4 Crores from the SPV.

However, above appeals filed by the SPV were decided and dismissed by the Appellate Authority-cum-Secretary to Government of Punjab, Department of Science, Technology and Environment vide orders dated 20.05.2024.

Environmental Compensation (EC) amounting to Rs.1 crore has already been deposited by the SPV and EC amounting to Rs.77.625 lacs has been recovered from the amount of performance bank guarantee of Rs. 2.4 crore earlier submitted by the SPV. However, the SPV has not submitted performance bank guarantee of remaining amount after deduction of the EC amounting to Rs. 77.625 Lac by the Board i.e. $(2,40,00,000 - 77,62,500 = 1,62,37,500)$ till date. The appeal filed by the SPV against this BG has already been dismissed by the Appellate Authority.

The SPV is not complying with the decisions of the Competent Authority.

Show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was issued to the SPV with an opportunity of personal hearing before the Chairman of the Board on 09.07.2024 postponed to 12.07.2024, postponed to 16.07.2024 and postponed to 23.07.2024. No one on behalf of SPV attended the hearing. Considering the request of the SPV, the hearing was further postponed to 09.08.2024. However, no one on behalf of SPV again attended the hearing on 09.08.2024.

Keeping in view the act and conduct of the SPV, it was observed that the SPV is not serious about resolving the issues / violations reported on part of the CETP and SPV is not attending the hearing being afforded by the Board to avoid the implementation of the provisions of Environmental Laws. After considering all the aspects of the case, the Chairman of the Board decided to proceed ex-parte and has taken the following decisions:

1. The consent to operate applied by the SPV under the Water (Prevention & Control of Pollution) Act, 1974 be refused as ex-parte decision.
2. Notice to issue directions u/s 33-A of the Water Act, 1974 to take measures to control the pollution generated by the CETP, which may include taking legal action against the

responsible persons of the SPV, to stop the transaction of the bank account of SPV with immediate effect, to impose the appropriate Environmental Compensation based on polluter pays principle and to upgrade the existing CETP to the ZLD, be issued to the SPV along with an opportunity of personal hearing before the Chairman of the Board.

The proceedings were conveyed to the SPV vide Board's letter no. 5336-37 dated 29.08.2024.

In compliance to the decisions of hearing the consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was refused vide no. CTOW/Renewal/LDH3/2024/25302219 dated 30.08.2024.

In compliance of directions of the Central Monitoring Committee (CMC), CPCB has carried out inspection and monitoring of the Buddha Nallah and River Sutlej on 02.04.2024. The CPCB has also carried out inspection of 04 CETPS located at Ludhiana on 22.04.2024 and issued directions u/s 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 regarding non-compliance of four CETPs of Ludhiana. The CETP of capacity 15 MLD was visited by the team of CPCB and following observations were made:

1. During the visit on 22.04.2024, the CETP was found operational with the flow rate of 11.26 MLD. The CETP receives effluent through dedicated underground pipeline and the treatment is based on Sequential Batch Reactor (SBR) technology. It was informed that the CETP is discharging the treated effluent into Buddha Nallah (which meets River Sutlej) through underground pipeline from the CETP. However, as per EC issued by MoEF&CC on 08.12.2014, the CETP is required to establish a Zero Liquid Discharge system.
2. The consent under the Air Act, 1981 is valid upto 31.03.2025 for the operation of 15 MLD CETP. However, the consent under the Water Act, 1974 was valid till 04.01.2023 and the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 was valid till 04.10.2022 for which the CETP has applied for renewal to PPCB.
3. During visit, it was informed to the team that 36 Dyeing/Printing/washing units had obtained membership from CETP and connected to the CETP.
4. Grab samples were collected from the CETP during monitoring. The analysis results of sample collected from CETP outlet reveals that B OD: 243 mg/l (Standard: 30 mg/l), COD: 587 mg/l (Standard: 250 mg/l), Chloride: 1904 mg/l (Standard: 1000 mg/l) and Sulphide: 16 mg/l (Standard: 2 mg/l) exceeds the notified effluent discharge standards for CETP. Remaining monitored parameters were found within the prescribed standards.
5. Further, the grab samples were collected from the Sequential Batch Reactor (SBR) tank for MLSS & MLVSS. The sample analysis results reveals that the concentration of MLSS: 2639 mg/l (Designed value: 4840 mg/l) and concentration MLVSS: 1179 mg/l (Designed

value: 3872 mg/l) are less than the designed values, which indicates the poor operation of the SBR.

6. The CETP has installed Online Continuous Effluent Monitoring System (OCEMS) at the final outlet of treated effluent for the parameters pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with the monitored results was also reported which indicates the improper working / validation / calibration of OCEMS system.
7. During the visit, it was observed that the CETP has provided sludge storage facility and obtained membership from M/s Re-sustainability Limited (M/s Ramky Enviro Engineers Limited) for disposal of sludge. The CETP had disposed 602.685 MT Sludge during the period of 02.04.2023 to 31.03.2024, through TSDF.

The SPV is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Environmental Engineer, Zonal Office-2, Ludhiana brought out that in light of deficiencies as observed by CPCB in operation of the CETPs of Ludhiana installed for dyeing units on its visit on 22.04.2024, the Central Pollution Control Board has issued directions u/s 18/1(b) of the Water (Prevention & Control of Pollution) Act, 1974 vide letter dated 12.08.2024 to take appropriate action including imposing Environmental Compensation and to ensure that the CETP is operated ensuring:

- d) Operation/ augmentation of the treatment system, appropriately, so as to meet the prescribed discharge standards and to comply with the disposal condition mentioned in the Environmental Clearance by MoEF&CC dated 03.05.2013 and 08.12.2014 in the aforesaid 40 MLD, 50 MLD & 15 MLD CETPs. Further, to stop discharging of treated effluent into Buddha Nallah from 50 MLD, 40 MLD & 15 MLD CETPs.
- e) With valid consent under the Water Act, 1974/ Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 from PPCB and comply with all the conditions mentioned thereof.
- f) Undertaking regular calibration, maintenance and validation of the OCEMS analysers as per standard operating procedures/recommendations of the suppliers, so as to ensure generation of continuous & reliable data.

Punjab Pollution Control Board was further directed by Central Pollution Control Board as under:

- d. To prescribe disposal condition to respective CETPs in accordance with the Environmental Clearance by MoEF&CC dated 03.05.2013 & 08.12.2014.
- e. To prescribe Inlet standards for CETP in accordance to the CETP notification dated 01.01.2016.

- i. To regularly undertake verification of member industries of the CETP for ensuring proper operation of PETP/ETP by individual member industry.

Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 was issued to the SPV with an opportunity of personal hearing before Chairman of the Board on 13.09.2024 postponed to 18.09.2024.

Sh. Lalit Jain, Director of the SPV (CETP of 15 MLD) alongwith Sh. I.K. Kapila, Advocate, Hon'ble Supreme Court of India attended the hearing and submitted a written reply which was taken on record. The representatives stated that although the EC was obtained by the SPV for ZLD based treatment but later on the project was conceived on the SBR based secondary level treatment. The representatives further contended that other two CETPs of 40 MLD & 50 MLD capacity were duly sanctioned without any condition / requirement for ZLD level treatment. Regarding the submission of Bank Guarantee as per decision of personal hearing afforded to the SPV by Chairman of the Board on 16.06.2023, the representatives informed that the SPV has challenged the said decision by way of filing appeal before the Appellate Authority and the decision is pending. The representatives disagreed with the technical observations as reported by the CPCB and did not find the same acceptable to the SPV and insisted not to penalize the SPV on the basis of the said report. The representatives further informed that the SPV has applied for obtaining the consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 with the Board.

During hearing, it was observed by the Competent Authority that the SPV has been constantly pursued by the Board to submit proposal for upgradation of the CETP to ZLD technology in consonance with the EC conditions and thus not to discharge its effluent into the Buddha Nallah. However, the SPV has not taken any step in this direction. The Ludhiana city has been declared as critically polluted area due to various reasons and one of the reasons is the activities of the industrial units in violation of the environmental norms. Though the Board has imposed EC and performance Bank Guarantee but the SPV is still violating the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

The representatives of the SPV could not give any satisfactory reply to the observations raised during the hearing.

After detailed deliberations and hearing the representatives of SPV, officers of the Board and taking into consideration various factors including the seriousness of the issue, the Chairman of the Board observed that the objective to restrain the discharge of effluent into Buddha Nallah cannot be achieved except with the issuance of directions. It is a fit case to invoke the provisions of section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 for issuance of suitable directions to the SPV operating the CETP of 15 MLD capacity at Bahadurke Road, Ludhiana. Hence, the Chairman of the Board in exercise of the powers conferred u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 decided to issue the following directions to the SPV of CETP of 15 MLD capacity:

1. The SPV shall ensure that the operation / augmentation of treatment system of CETP is appropriately made, so as to meet with the prescribed discharge standards and to comply with the disposal conditions mentioned in the Environmental Clearance granted by the Ministry of Environment, Forest and Climate Change dated 08.12.2014.
2. The SPV shall immediately stop the discharge of effluent from the CETP of 15 MLD capacity into Buddha Nallah or any other surface water body.

Apart from the issuance of directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 to the SPV of 15 MLD CETP the concerned Environmental Engineer of Regional Office-3, Ludhiana may also be directed by making endorsement of the above order to carry out the following actions:

- a. To calculate the Environmental Compensation since the start of CETP considering continued violations being committed by the SPV by way of discharging its effluent into the Budha Nallah in violation of the conditions of Environmental Clearance granted by the Ministry of Environment, Forest and Climate Change by adjusting the period / amount of the EC already imposed by the Board and deposited by the SPV.
- b. To process the consent application of the SPV pending with the Board, immediately on merits.

To personally ensure the compliance of above said decisions and submit report with recommendations without any delay.

You are, therefore, requested to comply with the decisions of the personal hearing within stipulated period and submit compliance report to the Board.

Endst. No...5800.....

For and on behalf of
Punjab Pollution Control Board
Dated 25/09/24

A copy of the above is forwarded to the Member Secretary, Central Pollution Control Board, Parivesh Bhawan, New Arjun Nagar, Delhi- 110032 for kind information & necessary action, please.

Endst. No...5801.....

For and on behalf of
Punjab Pollution Control Board
Dated 25/09/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for Information & necessary action.

For and on behalf of
Punjab Pollution Control Board



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana
 Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R14LDH3737982

Application No : 11846013

To,

Rajneesh Gupta
 Bahadur Ke Road
 Ludhiana, Punjab-141008

Subject: Grant Varied 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied $\frac{1}{2}$ Consent to Operate $\frac{1}{2}$ an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

PUNJAB

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Varied/LDH3/2020/11846013
Date of issue :	10/09/2020
Date of expiry :	31/03/2021
Certificate Type :	Varied
Previous CTO No. & Validity :	ZO-III/LDH/RO-III/NOC/2011-12/114 (further extended from time to time) From: 28/11/2011 To: 31/03/2019

2. Particulars of the Industry

Name & Designation of the Applicant	Rajneesh Gupta, (Director)
Address of Industrial premises	Bahadur Ke Textile & Knitwear Association, Bahadurke Road, Ludhiana East, Ludhiana Iii-141008
Capital Investment of the Industry	34.17 lakhs
Category of Industry	Red
Type of Industry	Common effluent treatment plant.
Scale of the Industry	Large
Office District	Ludhiana Iii
Consent Fee Details	Rs. 63600/- under Water Act, 1974 and Rs. 500/- under Form fee.
Raw Materials (Name with quantity per day)	N.A. as it is a Common Effluent Treatment Plant for 15 MLD effluent treatment capacity
Products (Name with quantity per day)	N.A. as it is a Common Effluent Treatment Plant for 15 MLD effluent treatment capacity
By-Products, if any, (Name with quantity per day)	-

This is computer generated document from OCMMS by PPCB

Bahadur Ke Textile & Knitwear Association, Bahadurke Road, Ludhiana East, Ludhiana Iii, 141008

Details of the machinery and processes	N.A. as it is a Common Effluent Treatment Plant for 15 MLD effluent treatment capacity
Details of the Effluent Treatment Plant	Trade Effluent @ 15 MLD (Effluent collected from different dyeing industries of Bahadurke Road, Ludhiana) Domestic Effluent @ 3.5 KLD (Effluent collected from different dyeing industries of Bahadurke Road, Ludhiana)
Mode of Disposal	Trade Effluent @ 15 MLD (In 1st phase: After Treatment of the effluent will be discharged into Buddha Nallah) Domestic Effluent @ 3.5 KLD at the inlet of CETP
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by PPCB/CPCB/MoEF (as applicable)

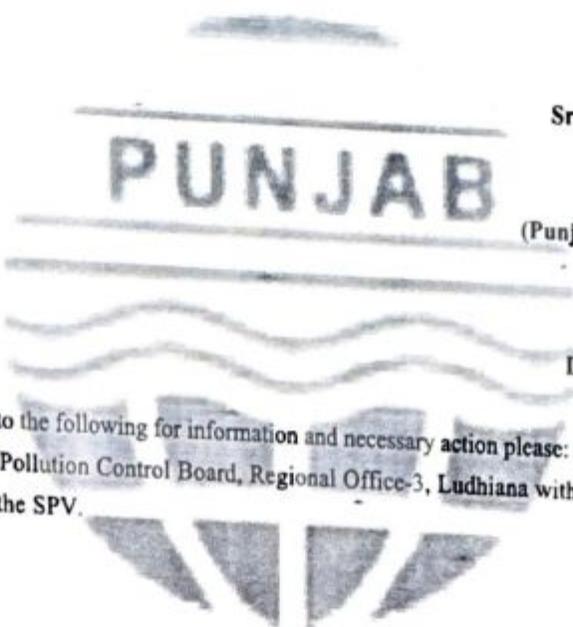


10/09/2020

(Sandeep Bahl)
Sr Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)



PUNJAB

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana with the request to report w.r.t special conditions of consent granted to the SPV.




10/09/2020

(Sandeep Bahl)
Sr Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment 1/2s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

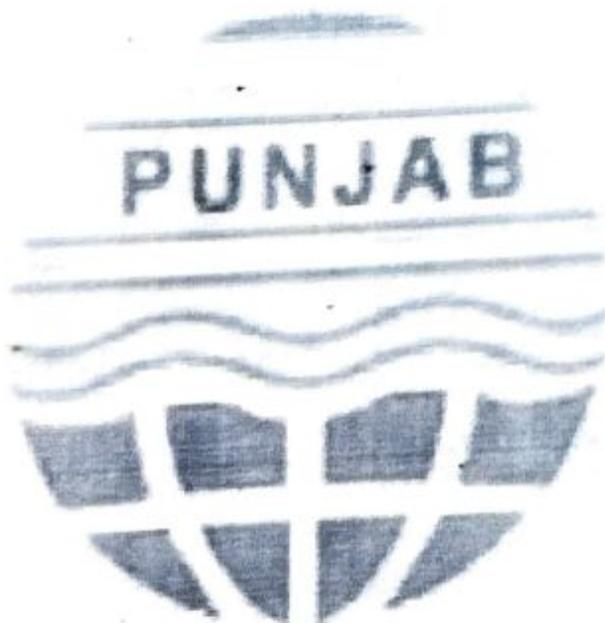
23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.

43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

70.

B. SPECIAL CONDITIONS



1. The SPV shall comply with all the terms and conditions of the meeting of the Appraisal Committee of MoEF&CC held on 18-03-2016.
2. The SPV shall comply with the conditions/stipulations imposed by the Ministry of Environment, Forest & Climate Change (MoEF&CC) while granting the Environmental clearance vide no. 10-119/2011-IA-III dated 08.12.2014 for the project.
3. The SPV shall comply with the stipulations/conditions imposed by MoEF&CC/Central government/State Government/PIDB while granting the financial assistance for the project.
4. The SPV shall comply with the office order no. 39 dated 16-01-2020 issued by the Board for utilization of funds for construction of CETP.
5. The SPV shall comply with all the discharge parameters prescribed by the Board from time to time i.e. pH @ 6.5-8.5, BOD @ < 10 mg/l, COD @ < 50 mg/l, TSS @ < 10 mg/l, Chromium @ Nil, Sulphide @ 0.01 mg/l, TDS @ 2100 ppm, Oil & grease @ nil, Phenolic Compound @ Nil, SAR @ 7, RSC @ 3 mg/l and Bio-Assay @ 90 % survival of fish after 96 hours of 100% effluent.
6. The SPV shall ensure that the member industries comply with the inlet standards as and when prescribed by the Board/CPCB/MoEF.
7. The SPV shall ensure that the SCADA system of its flow meter is fully operational and give output of all data at all the time. The SPV shall ensure that the SCADA systems of CETP as well as its all member units always stay connected and linked end to end i.e. from the industries to the inlet of the CETP and further leading to outlet of the CETP.
8. The SPV shall submit detailed report on weekly basis regarding quantity of effluent received from each member units, total quantity of effluent at the inlet of the CETP and total quantity of effluent discharged through email to concerned Zonal Office and Regional Office.
9. The SPV shall immediately inform any breakdown / technical fault in the EMFs/SCADA system telephonically as well as through email to the Board.
10. The SPV shall ensure that CCTV cameras/ Online Continuous Effluent Monitoring System (OCEMS) installed at the CETP are operational and connected with the server at all the times and will provide desired link to the concerned Zonal Office and Regional Office.
11. The SPV shall ensure that all the member units comply with directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 issued to them for legal binding frame work between the SPV and member units.
12. The SPV shall ensure strict compliance to the decisions taken during the meeting held under the Chairmanship of worthy Chairman of the Board on 01-09-2020 w.r.t use of treated effluent.
13. The SPV shall ensure that the SPV as well as the member units comply with all the guidelines for operation and maintenance of CBTPs.
14. The SPV shall ensure compliance to all the statutory guidelines issued by the Board from time to time.
15. The SPV shall ensure that the member units are not allowed to discharge the effluent exceeding the consented discharge allowed to them by the Board.
16. The SPV shall ensure that only single outlet is provided by the member units for discharging both the treated trade effluent as well as domestic sewage into CETP.
17. The SPV shall ensure that no new unit is allowed to connect to the CETP or existing unit is allowed to increase the discharge quantity leading to CETP without obtaining prior permission of the Board.
18. The SPV to obtain all regulatory permissions from the various departments required for operation of the project at their own level. Punjab Pollution Control Board will not be responsible, in case such permissions would not be obtained and the entire responsibility will lie with the project proponents/SPV constituted for this purpose.
19. The SPV shall get the performance study of the CETP conducted from the Board/NABL approved Lab on monthly basis.
20. The SPV shall ensure proper maintenance of the dedicated sewer line from industries to the inlet of the CETP and further from outlet of the CETP to the final disposal.
21. The SPV shall comply with all the terms and guidelines of the Centrally Sponsored Scheme of the

Ministry of Environment, Forest & Climate Change for the CETP.

22. The SPV shall ensure compliance to all general and special conditions of the consent to operate and other regulatory clearances. Any non-compliance by any member units shall be informed to the Board by the SPV immediately.

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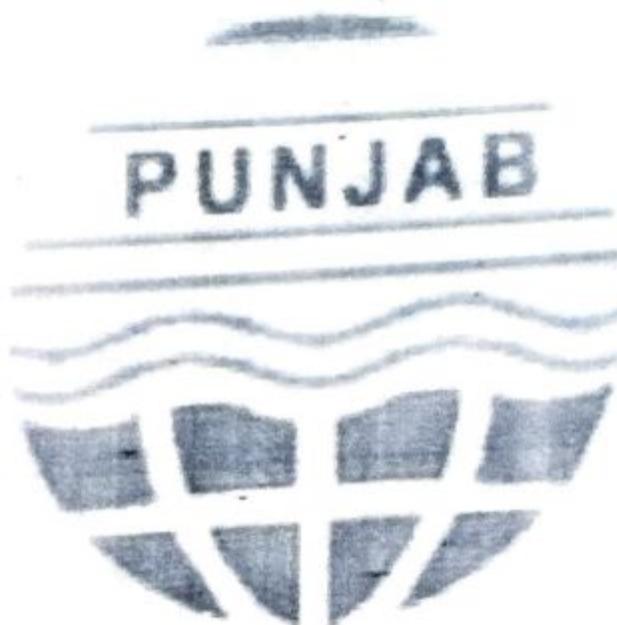
10/09/2020

(Sandeep Bahl)
Sr Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)





PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana.

Website:- www.ppcb.gov.in

Annexure-c

161

Office Dispatch No : Registered/Speed Post Date:
Industry Registration ID: R14LDH3737982 Application No : 15312553

To, Rajneesh Gupta
Bahadur Ke Road
Ludhiana, Punjab-141008

Subject: Renewal of consent no. CTOW/Varied/LDH3/2020/11846013 dated 10.09.2020 granted under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH3/2021/15312553
Date of issue :	18/10/2021
Date of expiry :	31/03/2022
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Varied/LDH3/2020/11846013 From: 10/09/2020 To: 31/03/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Rajneesh Gupta, (Director)
Address of Industrial premises	Bahadur Ke Textile & Knitwear Association, Bahadurke Road, Ludhiana East, Ludhiana Iii-141008
Capital Investment of the Industry	31.31 lakhs
Category of Industry	Red
Type of Industry	Common effluent treatment plant.
Scale of the Industry	Large
Office District	Ludhiana Iii

This is with reference to the request made by the SPV for renewal of consent granted by the Board under the Water (Prevention & Control of Pollution) Act, 1974 for the operation of CETP 15 MLD.

The validity of consent to operate granted to SPV for the operation of CETP 15 MLD vide no. CTOW/Varied/LDH3/2020/11846013 dated 10.09.2020 (Expiry on 31.03.2021) under the Water (Prevention & Control of Pollution) Act, 1974, is hereby renewed upto 31.03.2022, with the same conditions as mentioned therein and additional conditions that:-

1. It shall complete its up-gradation/ improvement in its CETP, within one month so as to achieve the effluent standards as per DPR.

2. SPV shall carry out study in two of its units as demo for reduction in the TDS parameter at the outlet of CETP, so that the same may be replicated in the other units. This study should also be completed, within one month.

All other contents shall remain unchanged. This letter shall remain appended with the original consent issued to SPV for operation of CETP 15 MLD under the Water (Prevention & Control of Pollution) Act, 1974.



18/10/2021

(Gursharan Dass Garg)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

PUNJAB

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana. He is requested to ensure the compliance of the conditions of consent granted under the Water (Prevention & Control of Pollution) Act, 1974. He is also requested to visit SPV, carry out effluent sampling component wise and send the report/ recommendations, thereafter as per decision of personal hearing held on 26.08.2021 before Chairman of the Board, already conveyed vide this office letter no. 6555-57 dated 22.09.2021.




18/10/2021

(Gursharan Dass Garg)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)